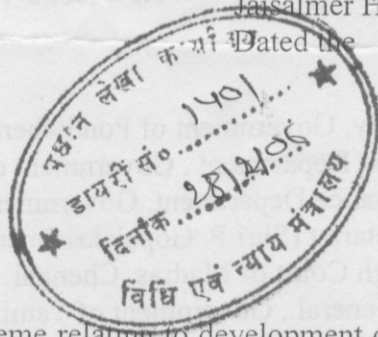


No.11017/36/2004-JUS(M)
Government of India
Ministry of Law & Justice
(Department of Justice)

Jaisalmer House, New Delhi-11
Dated the 22nd February, 2006

To,
The Principal Accounts Officer,
Department of Legal Affairs,
Lok Nayak Bhawan,
7th floor, 'C' Wing,
Khan Market, New Delhi-3



Subject: Centrally Sponsored Scheme relating to development of infrastructural facilities for the judiciary – Release of Central Share to the Union Territory of Pondicherry during 2005-2006.

Sir,

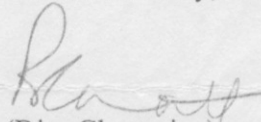
I am directed to convey the sanction of the President to the payment of **Rs. 1,00,00,000/- (Rupees one crore only)** during 2005-2006 as Central share to the Union Territory of Pondicherry under the Centrally Sponsored Scheme for construction of court buildings and residential accommodation for judges/judicial officers covering High Courts and District Courts.

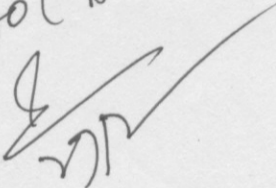
2. The expenditure involved is debit to Demand No. 63 during 2005-2006 under Major Head 3602 –Grants-in-aid to UT Government (with Legislature) 04-Grants to Centrally Sponsored Plan Scheme (Sub Major Head) 04.891 -Administration of Justice – Other Grants (Minor Head): 01- Grants for infrastructural facilities for judiciary 01.00.31 – Grants-in-aid (UT Govts with Legislature).

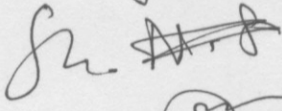
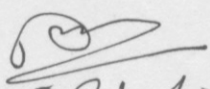
3. The concerned UT Administration is requested to utilize this amount during the current financial year 2005-2006. The details of the amount spent by the UT Administration along with audit certificate, utilization certificate in the GFR 19-A form duly signed by the competent authority and physical achievements may please be sent to this department at the earliest & latest by the end of the stipulated period in this regard. The grant which are being released are subject to the provisions of the GFR 2005.

4. This issues with the concurrence of IF wing, Ministry of Law & Justice vide their Dy. No. 247/2006-B&A dated 21/2/2006.

Yours faithfully,


(Rita Chatterjee)
Director (HC&J)

AAO (Plus)


J. B. Singh


27/2/06

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immediatly.
